

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00623/2018 in & OA/310/01515/2018

Dated Thursday the 24th day of January Two Thousand Nineteen

CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)

K.Chandramohan,
No. 7-4-2/2, Karuppasamy Koil Street,
T.Kallupatti,
Peraiyur Taluk,
Madurai District, Pin-625702.Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
rep by the Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai, Chennai 600002.

2.The Senior Superintendent,
Railway Mail Service,
RMS "MA" Division,
Madurai 625001.Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following reliefs :

- "1. To direct the respondents to appoint the applicant on compassionate grounds to anyone of the post on considering his educational qualification, and
2. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."
2. It is submitted that the applicant's father was working as HSG-II Supervisor in the Head Record Office, Madurai under the 2nd respondent. He died on 07.01.2000 while in service. The service benefits of his father received from the department were adjusted towards clearing hand loans borrowed from the neighbours of the applicant. Hence, the family is in a condition of abject penury.
3. The applicant sought compassionate appointment by a representation dt. 08.06.2015. The 2nd respondent directed the authorities concerned to collect necessary documents and synopsis from the applicant for further action by a letter dt. 16.06.2015. Accordingly, the proposal was sent to the 2nd respondent dt. 01.07.2015 for appointment of the applicant on compassionate grounds.
4. The applicant has submitted all the relevant certificates and documents as required by the 2nd respondent to consider his case for compassionate appointment. However, the applicant has not heard from the authorities regarding the fate of his representation although he was given to understand that no CRC had been convened due to pending Court cases. Hence this OA.

5. The respondents were issued notice in MA for condonation for delay. However, no reply has been filed so far.

6. On perusal, it is seen that there is no impugned order rejecting the request of the applicant for compassionate appointment. The applicant has attached copies of internal correspondence from which it appears that no position has been taken so far in the matter. Accordingly, I am of the view that this OA could be disposed of with a direction to the respondents to consider the representation of the applicant dt. 08.06.2015 for compassionate appointment in the light of the documents/supporting evidence produced by the applicant herein and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

7. OA is disposed of. MA for condonation of delay stands disposed of in the light of this order.

**(R. Ramanujam)
Member(A)
24.01.2019**

SKSI